

LIBRARY

CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH KOLKATA

O.A.No.350/00573/2015

Date of Order : 07-09-2015

Present : **Hon'ble Mr Justice G. Rajasuria, Judicial Member**
Hon'ble Ms Jaya Das Gupta, Administrative Member

Smt Kakali Das wife of Late
Sukhendu Das, aged about 42 years
Residing at Village & P.O. Dakshin Khanda
P.S. Salar, District Murshidabad, Pin 713123.

.....Applicant

-Versus-

1. The Union of India, service through
The Secretary (O & M)
Central Water Commission, Sewa Bhawan,
R.K.Puram, New Delhi-110066.
2. The Chairman,
Central Water Commission,
Sewa Bhawan, R.K.Puram,
New Delhi-110066.
3. The Secretary (O & M)
Central Water Commission,
Sewa Bhawan, R.K.Puram,
New Delhi-110066.
4. The Chief Engineer (H.R.M)
Central Water Commission,
Room No. 314(S), Sewa Bhawan, R.K.Puram,
New Delhi-110066.
5. The Chief Engineer,
Central Water Commission,
Lower Ganga Basin Organisation,
177-B, Srikrishna Puri,
Patna (Bihar), Pin – 800001.
6. The Superintending Engineer (Coord),
Central Water Commission,
Lower Ganga Basin Organisation,
177-B, Srikrishna Puri,
Patna (Bihar), Pin – 800001.
7. The Executive Engineer,
Central Water Commission,
Lower Ganga Basin Division,



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26/1, Sahid Surya Sen Road,
Berhampur, District Murshidabad-742101.

.....Respondents

For the applicants : Mr P. K. Nag, Counsel
For the respondents: Mr R. Roychoudhury, Counsel

ORDER (ORAL)

JUSTICE G.RAJASURIA, JM.,

Heard both. This O.A has been filed seeking the following reliefs :

- a) An order be passed directing the respondent authority concerned to grant appointment in favour of the applicant on compassionate ground due to death of her husband while he was working as Observer, Grade-II under the respondent No.7.
 - b) An order be passed directing the respondent authorities to produce all the relevant documents before the Hon'ble Tribunal at the time of adjudication if it is required.
 - c) An order be passed directing the respondents authorities to pay entire costs and incidentals of this application to the applicant.
2. The learned counsel for the applicant inviting the attention of this Court to Annexure-A-3 argued that even as early as on 14.12.2012 the Screening Committee on Compassionate Appointment recommended the applicant's name and it was sent for approval to LGBO, CWC, Patna but so far his client could not get appointment.
3. Whereupon the learned counsel for the Respondent authority would submit that on 14.09.2015 the Screening Committee meeting is going to be held for consideration of compassionate appointment of the applicant.
4. Recording the same this matter is disposed of with the direction that the respondent authority shall on the decision taken by the Screening Committee, communicate the same to the applicant and if the applicant is



found suitable for compassionate appointment she shall be appointed, as expeditiously as possible.

O.A is disposed of. No costs.

(Jaya Das Gupta)
Member (Admn.)

(Justice G. Rajasuria)
Member (Judl.)

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